

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.217- IA 347 of 2018  
ITEM No.218- MA 1 of 2020  
in  
**CP 36 of 2018**

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Shailesh U Vakharia

.....Applicant

V/s

Shree Saisang Associates Pvt Ltd & Ors

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhiren Dave, Adv.

For the Respondent : Mr. Robinkumar Patel, Adv. for Mr. Suryanarayan

**ORDER**

**IA 347 of 2018 & MA 1 of 2020**

Proxy counsel submitted that arguing counsel is busy before another Court, hence requested for adjournment. Last opportunity is given to the respondent to appear and argue the matter on next date of hearing failing which necessary order will be passed. Applicant is directed to file two page note within one-week.

List for further consideration on 01.08.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**